

Government have reported that a complaint for the breach of the Guest Control Order issued under Section 3 of the Essential Commodities Act, 1955 has been lodged with the police on 26th February, 1975 against 28 persons including the Vice Chancellor of M. S. University of Baroda. The case is reported to be still under investigation with the police. The State Government have further stated that the Session Court has informed the police station that 18 persons accused in the above case have already been given anticipatory bail under Section 438 of the Criminal Procedure Code.

**Construction of Houses for Low Income Group in Ahmedabad by Government of Gujarat**

**4580. SHRI P. G. MAVALANKAR:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether any houses were constructed by Government of Gujarat for the low income group people living in the Agglomeration of Ahmedabad during the years 1972, 1973, 1974;

(b) if so, broad details thereof;

(c) whether Government propose to accelerate this housing programme in Ahmedabad and other urban areas in Gujarat during the year 1975; and

(d) if so, how and with what additional funds?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH):** (a) and (b). The Government of Gujarat have intimated that 120 houses were constructed by Gujarat Housing Board during 1972-73 and 552 houses are now under construction. Besides 98 Government quarters for Class IV employees were constructed during 1972-73 and 1973-74 in the Agglomeration of Ahmedabad.

(c) and (d). The State Government have also intimated that Gujarat Housing Board have a programme to undertake construction of 1480 houses during 1975-76 in Ahmedabad and other urban areas under Low Income Group Housing Scheme. Expenditure likely to be incurred by the Housing Board would be Rs. 34.50 lakhs for new works and Rs. 95.83 lakhs for works in progress. The State Government have no programme to undertake new construction of any more Government quarters during 1974-75 due to financial stringency.

**Categories of Government servants eligible for allotment of Houses**

**4581. SHRI SHANKERRAO SAVANT:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) which categories of Government servants are considered eligible for allotment of Government accommodation in Delhi;

(b) what is the demand for housing facilities by Government servants of each of the categories and how many persons from each of the categories are accommodated at present; and

(c) what action is proposed to be taken to provide housing facilities to all the needy Government servants?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH):** (a) Any Central Government employee eligible for accommodation from the general pool if he is working in an Office, whose location in Delhi has been approved by the Cabinet Committee on Accommodation, which is part and parcel of the Secretariat of a Ministry or an Attached/Subordinate Office of a Ministry/Department of the Government of India, whose staff are paid from the Consolidated Fund of India which does not have any separate pool of accommodation for its staff and which is situated within the geographical limits prescribed by Government.